

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No.58**

**C.P./14(MB)2024**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES: **JAWED AKHTER**

**V/s**

**JAWED HABIB HAIR AND BEAUTY  
LIMITED**

Sec. 241(1) and 242(4) of Companies Act 2013.

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**ORDER**

1. Adv. Rohit Gupta i/b Aditya Shukla is present for petitioner, Adv. Umang Thakar i/b Desai Diwanji for respondent no. 2 is present. Prateek Sukseria, Aditi Bhat, Daksha Jani, Niket Jani is present for respondent no. 4-18.
2. The respondent company is directed to peruse the final audited report placed by the Statutory Auditor and make their submissions on the grounds that led to the disclaimer or modified opinion by Statutory Auditor in the next hearing.
3. List the matter for further hearing and consideration on **09.07.2024**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
Prajakta

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**